

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

**C.C.P. No. 62 of 2009
In
Original Application No. 38 of 2007**

This the 14th day of February, 2011

**Hon'ble Mr. Justice Alok Kumar Singh, Member-J
Hon'ble Mr. S.P. Singh, Member-A**

Trilok Kumar Arora Applicant

By Advocate : Sri Praveen Kumar
Versus.

1. Sri S.S. Khurana Chairman, Railway Board, Railway Bhawan, New Delhi.
2. Sri Vevek Shai, General Manager, N.R. Baroda House, New Delhi.
3. Sri Sanjay Kumar, CWM, Loco workshop, Charbagh, Lucknow.

....., Respondents.

By Advocate : Sri S. Verma.

O R D E R

By Justice Alok K Singh, Member-J

1. Sri S. Verma, learned counsel for the respondents informs that full and final compliance of the order of this Tribunal has been made and the applicant has joined as Substitute Khalasi in Group 'D'. Learned counsel for the applicant fairly concedes this point.

2. In view of the above, CCP stands disposed of and notices issued to the respondents are hereby discharged.


(S.P. Singh)
Member-A

Girish/-


(Justice Alok K Singh)
Member-J